

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:1375

ANSWERED ON:13.08.2013

EQUITABLE DISTRIBUTION OF FERTILIZERS

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Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) The norms adopted for equitable distribution of fertilizers to the States;
- (b) whether appropriate norms are being adopted for equitable distribution of fertilizers in view of the need to increase productivity of agriculture sector in the country;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether distribution of fertilizers has been carried out as per the demands of the States;
- (e) if so, the details thereof and if not, the reasons therefor State/UT-wise and
- (f) the number of cases of hoarding of fertilizers reported/complaints received from various parts of the country including remote and hilly areas and the steps/action taken by the Government to stop such activities to protect the interest of the farmers during each of the last three years and the current year, State/UT-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE (I/C) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT KUMAR JENA)

(a)to (c): The details of requirement, supply plan, availability and sales of all the major chemical fertilizers for the current year, state-wise are annexed.

The following steps are being taken by the Government to ensure equitable distribution of chemical fertilizers to the states:-

(1) The month-wise demand is assessed and projected by the Department of Agriculture & Cooperation (DAC) in consultation with the State Governments before commencement of each cropping season.

(2) On the basis of month-wise & state-wise projection given by Department of Agriculture and Cooperation, Department of Fertilizers allocates sufficient/adequate quantities of fertilizers to the States by issuing monthly supply plan and continuously monitors the availability through following system:

(i) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system (www.urvarak.co.in) also called as Fertilizer Monitoring System (FMS);

(ii) The State Governments are regularly advised to coordinate with manufacturers and importers of fertilizers for streamlining the supplies through timely placement of indents for railway rakes through their state institutional agencies like Markfed etc.

(iii) Regular weekly Video conference is conducted jointly by Department of Agriculture & Cooperation (DAC), Department of Fertilizers (DoF), and Ministry of Railways with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State governments.

(iv) The gap in the demand and domestic production of fertilizer is met through imports.

(d) & (e): The assessment of the demand of fertilizers before each season is finalized by Department of Agriculture and Cooperation in consultation with State Governments, through biannual Conferences in which representative of Department of Fertilizer, Railways, Fertilizer Association of India, Companies also participate. Department of Fertilizers has always been providing allocation commensurate with the demand of the State Governments to all the states. As can be seen from the Annexure availability of all the fertilizers throughout the country is comfortable and adequate.

(f) : There are reports of alleged hoarding of fertilizers from some quarters. However, the same have not been confirmed by any of the State Governments. Moreover, as per clause 4(a) of the Fertilizer (Control) Order- Display of stock position of fertilizers- every dealer, who makes or offers to make a retail sale of any fertilizers, shall prominently display in his place of business- the quantities of opening stock of different fertilizers held by him on each day. Any person violating this mandatory provision of FCO is held liable to be

prosecuted under the provisions of FCO and Essential Commodities Act. The State Governments as enforcement agencies are adequately empowered to take appropriate action against the offenders who indulge in hoarding etc.